

ØITEM NO.24

COURT NO.8 SECTION IVA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C).....CC No(s).
9145/2017

(Arising out of impugned final judgment and order dated 24/07/2014
in SA No. 1469/1999 passed by the High Court Of Chhatisgarh At
Bilaspur)

HARI SINGH

Petitioner(s)

VERSUS

KOSHALYA (D) THR LRS AND ORS

Respondent(s)

(WITH APPLN. (S) FOR C/DELAY IN FILING SLP AND C/DELAY IN REFILING
SLP)

Date : 04/05/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Dr. Ajay Kumar, Adv.

Mr. Kaushal Yadav, Adv.

Mr. Nandlal Kumar Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

The special leave petition is dismissed on the ground of delay
leaving the question of law open.

(Ashwani Thakur) (Mala Kumari Sharma)

COURT MASTER

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